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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 1309/2018

PR. COMMISSIONER
OF INCOME TAX (CENTRAL) -2 Appellant
Through: Mr. Kunal Sharma, Advocate with
Ms. Zehra Khan, Advocate.

versus

M/S RAVNET SOLUTIONS PVT. LTD. Respondent
Through: None.

WITH

+ ITA 1310/2018

PR. COMMISSIONER
OF INCOME TAX (CENTRAL) -2 Appellant
Through: Mr. Kunal Sharma, Advocate with
Ms. Zehra Khan, Advocate.

versus

M/S RAVNET SOLUTIONS PVT. LTD. Respondent
Through: None.

WITH

+ ITA 1321/2018

PR. COMMISSIONER
OF INCOME TAX (CENTRAL) -2 Appellant
Through: Mr. Kunal Sharma, Advocate with
Ms. Zehra Khan, Advocate.



versus

M/S RAVNET SOLUTIONS PVT. LTD. Respondent
Through: None.

AND

+ ITA 1322/2018

PR. COMMISSIONER
OF INCOME TAX (CENTRAL) -2 Appellant
Through: Mr. Kunal Sharma, Advocate with
Ms. Zehra Khan, Advocate.

versus

M/S RAVNET SOLUTIONS PVT. LTD. Respondent
Through: None.

CORAM:
HON'BLE MR. JUSTICE MANMOHAN
HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER
17.11.2020

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The appeals have been heard by way of video conferencing.

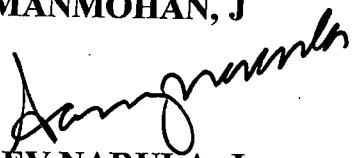
Admittedly, the tax effect in the present appeals is lower than the threshold limit of Rs.1,00,00,000/- prescribed in Circular No.17/2019 dated 08th August, 2019 issued by the Central Board of Direct Taxes.

Consequently, present appeals are dismissed on account of low tax effect.



The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through e-mail.


MANMOHAN, J


SANJEEV NARULA, J

NOVEMBER 17, 2020

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